

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 52498 of 2018

(Arising out of order-in-appeal No. BHO-EXCUS-001-APP-53-18-19 dated 25.04.2018 passed by the Commissioner (Appeals), Central Goods, Service Tax, Customs & Central Excise, Bhopal (M.P.).

Laxmi Prasad Arjaria

Ward No. 4, Mohalla Shankargarh
Khajuraho, Distt-Chhatarpur (M.P.)

Appellant

VERSUS

**Commissioner of Central Tax, Goods
and Service Tax, Customs & Central Excise**

GST Bhawan, 48, Administrative Area
Arera Hills, Bhopal (M.P.)-462011.

Respondent

APPEARANCE:

None for the appellant

Shri Ishwar Charan, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 52045/2021

DATE OF HEARING/DECISION: 01.12.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 26.02.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)